Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Supreme Court has asked the Indraprastha Gas Ltd. to expedite the construction of a 23 km pipeline;
(b) if so, the time by which the said pipeline is supposed to come up;
(c) whether the construction of said pipeline is hampered due to delayed permission from various departments;
(d) if so, the departments which have not accorded permission for the said pipeline; and
(e) the efforts being made by his ministry in this direction?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR)

(a)&(b) No, Sir. However, Indraprastha Gas Limited (IGL) has informed the Supreme Court through its affidavit dated 12.10.2001 about construction of 23 km. long gas pipeline in Western part of Delhi. The pipeline is scheduled to be commissioned by November, 2002.

(c) to (e) Approval from Defence Authorities and Northern Railways for laying pipeline through their land has not been received. This Ministry as well as the Lt. Governor, Delhi have taken up the matter with Defence Authorities for expediting approval for laying the pipeline through the Defence land.